

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.186/MP/2026 along with IA Nos. 62/2026 and 74/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter- State Transmission System) Regulations, 2022 seeking relaxation of Regulation 24.6(1)(a)(ii) and relief against anticipated revocation of connectivity dated 1.2.2024 under application no. 2200000142.

Petitioner : Avaada Energy Private Limited (AEPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **22.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhishek Kumar, Advocate, AEPL
Ms. Shubham Mudgil, Advocate, AEPL
Ms. Anisha Upadhyay, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought an adjournment due to the unavailability of the arguing senior counsel. The learned counsel also fairly submitted that since an interim protection operates in favour of the Petitioner, the matter may be posted for hearing on 25.5.2026, as consented by the Respondent/CTUIL. The learned counsel for the Respondent/CTUIL did not object to the said request.

2. Considering the above, the Commission adjourned the matter. The interim protection, as per the Hon'ble Delhi High Court's order dated 30.3.2026, will continue till the next date of hearing.

3. The Respondent/CTUIL was further directed to file the status of the Petitioner's Project as per the format attached along with this ROP, on an affidavit, within two weeks.

4. The Petition, along with IAs, will be listed for hearing **on 16.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)



Format

Sl. No	Particular	50 MW connectivity
(i)	Date of application for connectivity	
(ii)	Connectivity Route (LoA /PPA/Land or Land BG)	
(iii)	Quantum of Connectivity granted	
(iv)	Start Date of Connectivity	
(v)	SCOD of project as per application/ revised SCOD by REIA	
(vi)	Date of Final Grant of connectivity	
(vii)	Dedicated transmission system (if any)	
(viii)	Common Transmission System augmentation for connectivity	
(ix)	Capacity commissioned (in MW), if any	
(x)	Expected COD	
(xi)	Date of effectiveness of connectivity/ GNA	
(xii)	Date of revocation of connectivity, if applicable	

Note: All statements to be supported by relevant documentary evidences

Particular as on date.....			Wind project – 50 MW		
Particulars Required	Required/ Applied	Installed/ Acquired/ Completed	Status of balance		Remarks/ expected Date of Completion
			At site	Schedule of supply	
WTG (nos)					
Land (for nos of WTG)					
WTG foundations					
WTG erections- Tower (including Nacelle, Hub and Blade and other parts to make full wind turbine)					
CEA approval for energization					
Status of charging/trial run					

Particulars related to Dedicated Transmission System:					
	Required	Completed	Status of balance items	CEA approval for energization	Status of charging/ trial run
Pooling Stations					



(Nos)					
DTL tower erection (Nos)					
DTL stringing (ckm)					
Terminating bays					

Particulars of Financial Closure (FC)					
Sl. No	Connectivity Quantum	FC Compliance date	Actual Date of Financial closure	Date FC submitted to CTUIL	CTUIL remarks on FC, if any
1.	50 MW-Wind Power projects				
Details of investments in the Project					
Sl. No	Investment incurred on the instant project				
	Amount (Rs.):				
1.					

Status of Bilateral Billing for Transmission Charges:					
Transmission System for which billing is carried out on a Bilateral Basis	Particulars of Bilateral Billing				
	Billing month	Bill Date	Payment Date	Pending Amount, if any (in Rs.)	LPS trigger date, if applicable